

33

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 39/2017 with TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: -

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVEEN DAHIYA RAKESH SHARMA	Advocate Advocate	} R. No. 1 Company	
2.	S.S. ISRANI i/b S.D. ISRANI LAW CHAMBERS	ADVOCATE FOR PETITIONER (APPLICANT)		
	HARMISH K. SHAH	Advocate 1	R. No. 2 & 3	

ORDER

Learned Advocate Mr. S S i/b S D Israni Law Chambers present for Original petitioner. Learned Advocate Mr. Naveen Dahiya with Learned Advocate Mr. Rakesh Sharma present for Original Respondent No.1. Learned Advocate Mr. Harmish Shah present for Original Respondents No. 2 and 3.

List the matter on 22.01.2018.

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.